

'Gberaos' on the industrial production and general economic condition of the country;

(b) if so, the findings thereof; and

(c) the steps proposed to be taken to restore normalcy in the industrial sector?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :**

(a) to (c). While no precise data deriving from systematic surveys of the impact is available, there is no doubt that these factors have had an adverse effect on industrial production. The Government have been in constant touch with the State Governments on measures to eliminate the causes of industrial unrest and to promote the peaceful and orderly settlement of such industrial disputes as arise.

#### FIXATION OF RICE PRICE

**\*45. SHRI SURENDRANATH DWIVEDI :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any procurement price for rice has been decided upon in consultation with the States concerned;

(b) What is the criteria taken for the fixation of price;

(c) whether any parity with cash crops is made while fixing up such prices;

(d) whether any steps have been taken to see that there is not much gap between the price given to the agriculturists and the price at which rice is sold in the market; and

(e) whether the Food Corporation of India has been entrusted with this work all over the country in all the States?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) :** (a) The procurement prices of paddy were generally suggested to the State Governments after consultation with them. They have been requested to work out the procurement price of rice based on the procurement price of paddy.

(b) The likely post-harvest price which might prevail in consequence of the seasonal conditions and the overall production expected has been taken into account

in recommending the procurement price of paddy.

(c) This is one of the factors considered by the Agricultural Prices Commission in their recommendations on the level of procurement prices;

(d) The costs and margins in the operations between the purchase of paddy and the final sale of rice through Govt. channels are examined by the State Governments and Govt. of India and every effort is made to see that these are kept at reasonable levels;

(e) The Food Corporation of India has been entrusted with the task of procurement-cum-purchase operations for rice in the States of Bihar, Assam, West Bengal, Orissa, Madhya Pradesh, Andhra Pradesh and Madras. They will also be making open market purchases of rice/paddy in Mysore, Punjab, Haryana and Uttar Pradesh.

#### SMUGGLING OF FOODGRAINS TO CHINA AND PAKISTAN

**\*46. SHRI JAGANNATH RAO JOSHI :**  
SHRI SHARDA NAND :  
SHRI BENI SHANKER SHARMA :  
SHRI A. B. VAJPAYEE :  
SHRI HARDAYAL DEVGUN :  
SHRI MANIBHAI J. PATEL :  
SHRI SHRI CHAND GOEL :  
SHRI SITARAM KESRI :  
SHRI RAM GOPAL SHALWALE.

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the attention of Government has been drawn to the recent press report to the effect that huge quantity of rice is being smuggled from West Bengal to China through Nepal and from Kashmir to Pakistan; and

(b) if so, the steps taken to stop it?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) :** (a) No report regarding smuggling of rice from West Bengal to China through Nepal has come to notice. Government have, however, seen press reports about alleged smuggling of rice from Kashmir to Pakistan.

(b) Reports have been called for from the Governments of West Bengal and Jammu & Kashmir.

**RISE IN PRICES OF D.M.S. PRODUCTS**

\*47. SHRI M. L. SONDHI :

SHRI CHENGALRAYA NAIDU :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the reasons which prompted the management of the Delhi Milk Scheme to enhance the prices of ghee and butter from 31st August, 1967;

(b) whether this rise in prices of products being produced by a Government agency will give further spurt to prices of ghee and butter in the city;

(c) whether Government are aware of the hardships likely to be caused to the consumers of average income as a result of this price increase; and

(d) whether Government propose to reconsider the decision and fix the prices at more reasonable levels ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Mainly large rise in the procurement price of milk.

(b) No, Sir.

(c) The increase was found unavoidable in view of increased cost of production.

(d) No, Sir. The prices are reasonable. In fact they are lower than the price of ghee and butter charged by reputed firms.

**FAMILY PENSION TO INDUSTRIAL WORKERS**

\*48. SHRI MANIBHAI J. PATEL :

SHRI K. R. GANESH .

SHRI P. P. ESTHOSE :

SHRI VISWANATHA MENON :

SHRI JYOTIRMOY BASU :

SHRI UMANATH :

Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 7602 on the 2nd August, 1967 and state:

(a) whether the Report of the Working Group on family pension to industrial workers has since been received by Government;

(b) if so, whether Government have considered it; and

(c) if so, the details thereof and the categories of workers benefited by the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA) : (a) No.

(b) Does not arise.

(c) The details are yet to be worked out.

**दल बदलने की समस्या के समाधान के लिए निर्वाचन विधि में संशोधन**

\*49. श्री रघुवीर सिंह शास्त्री :

श्री विभूति मिश्र :

श्री श्रीचन्द्र गोयल :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विधायकों द्वारा अपने दलों को छोड़कर अन्य दलों में शामिल हो जाने के परिणामस्वरूप उत्पन्न होने वाली समस्या को सुलझाने के लिए निर्वाचन विधि तथा संविधान में संशोधन करने के बारे में सरकार को कोई सुझाव प्राप्त हुए हैं;

(ख) यदि हां, तो उनका व्यौरा क्या है ; और

(ग) इस बारे में सरकार की क्या प्रतिक्रिया है ?

विधि मंत्रालय में उपमंत्री (श्री दा० रा० चट्टाण) : (क) और (ख) : एक सज्जन ने, महाराष्ट्र के मुख्य मंत्री को सम्बोधित अपने तारीख 2 अप्रैल, 1967 के पत्र में, दल बदलने की समस्या के समाधान के लिए यथोचित विधान के लिए कुछ सुझाव दिए थे। उनके सुझाव इस प्रकार थे :—

(i) किसी विशिष्ट पार्टी के विधान-सभा या लोकसभा के ऐसे निर्वाचित सदस्य को, जो अपनी